

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-2
IB-46(ND)/2021

IN THE MATTER OF:

VA Realcon Pvt. Ltd.

...OPERATIONAL CREDITOR

Vs.

Trans Globe Textiles Ltd.

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 29.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Sanchita Bhardwaj, PCS

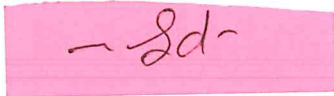
For the Respondent/CD :

For the Intervener :

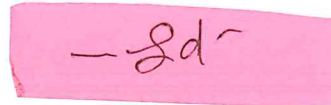
ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is directed to serve private notice at the registered office address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 31.03.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)